

**DEVAN RAMACHANDRAN, J.**

-----  
**Contempt Case(C)Nos.2149 of 2023  
& 2368 of 2023**  
-----

Dated this the 06<sup>th</sup> day of November, 2023

**ORDER**

The respondents are not present and the learned Special Government Pleader says that both of them have “other engagements”.

2. The petitioner and many others like him have survived three months without pension and they say that they cannot go on like this any further.

3. Any person would have empathy for the condition of the petitioner and similarly situated persons; but the respondents appear to have prioritized their “other engagements”, more than the plight of these hapless people.

4. This Court can only rue.

5. It is a tragic situation, not only for the petitioner, but for his family and others depended on him, to be denied his pension for more than three months now. In fact, the pension for the month of November, 2023 became due yesterday (05.11.2023); but still, the respondents say that they are not able to devote time because of their “pre-existing engagements”.

6. This Court cannot remain silent or mute, since it cannot be obvious to the pathos of ordinary men and women suffering without resources for their daily sustenance. I, therefore, direct the respondents to be present online on the next posting date without fail.

List on 08.11.2023 at 2.00 P.M.

Sd/-

**DEVAN RAMACHANDRAN,  
JUDGE**

MC